

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVT. OF INDIA

(Constituted Under the Consumer Protection Act, 1986)

Telephone NO.24608711
Fax No.24651505

Website: <http://ncdrc.nic.in>



Upphokta Nyay Bhawan
'F' Block
GPO Complex, INA
NEW DELHI-110 023

No. A-2/Listing/NCDRC/2022

July 22nd, 2022

OFFICE ORDER NO.42 OF 2022

The Hon'ble President, National Consumer Disputes Redressal Commission is pleased to order the fresh Roster of Benches and allocation of matters, with effect from 1st August, 2022, as under:

Bench	Constitution of Bench	Matters to be listed on a day before Bench
Bench No.1	Hon'ble President (sitting singly)	Excluding the cases of Medical Negligence, cases shall be listed for: 1. Admission Hearing (Fresh) 2. Directions 3. Miscellaneous (including Execution Applications) 4. Admission (After Notice) 5. Final Hearing (Consumer Complaints and First Appeals instituted in the year 2022) In addition to the above, the matters already listed before the Bench under the category of – - Final Hearing; - part-heard; and, - the nominated matters
Bench No.2	Hon'ble Mr.C.Viswanath Presiding Member Hon'ble Mr.Subhash Chandra Member	Excluding the cases of Medical Negligence, cases shall be listed for: . (i). Admission (Fresh), Miscellaneous/directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted upto the year 2017); including, - the matters nominated to the Bench; and, - the part-heard matters
Bench No.3	Hon'ble Ms.Justice Deepa Sharma Presiding Member (sitting singly)	Excluding the cases of Medical Negligence, cases shall be listed for: . (i). Admission (Fresh), Miscellaneous/directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted upto the year 2018; including - the matters nominated to the Bench; and, - the part-heard matters
Bench No.4	Hon'ble Mr.Dinesh Singh Presiding Member (sitting singly)	Excluding the cases of Medical Negligence, cases shall be listed for: . (i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Revision Petitions instituted upto the year 2019; including, - the matters nominated to the Bench; and, - part-heard matters

JR
22.07.2022

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Bench No.5	Hon'ble Mr. Binoy Kumar Presiding Member (sitting singly)	Excluding the cases of Medical Negligence, cases shall be listed for: . (i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years 2020 & 2021 and Revision Petitions instituted from the year 2020 to 2022; including, - the Matters nominated to the Bench; - the Part-heard matters
Bench No.6	Hon'ble Mr. Justice Ram Surat Ram (Maurya) Presiding Member (sitting singly)	Excluding the cases of Medical Negligence, cases shall be listed for: . (i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years 2018 & 2019; including - the Matters nominated to the Bench; - the Part-heard matter
Bench No.7	Hon'ble Mr. Justice Karuna Nand Bajpayee Presiding Member (sitting singly)	Excluding the cases of Medical Negligence, cases shall be listed for: . (i). Admission (Fresh), Miscellaneous/directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted from the year 2019 to 2021; including - the matters nominated to the Bench; and, - the part-heard matters
Bench No.8	Hon'ble Dr. S.M. Kantikar Presiding Member (sitting singly)	Cases of Medical Negligence only, shall be listed: Not less than a minimum number of 25 matters of medical negligence falling under any category, including - the matters nominated to the Bench; and, - the part-heard matters.

Note:

1. The cases listed as bunch matters/group matters shall be considered as one case.
2. The part-heard matters to be heard by the Members of different Benches shall be heard at 02:00 PM.
3. The above directions shall be in force till further orders.

(S. HANUMANTHA RAO)
JOINT REGISTRAR

Copy to:-

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) PS to Joint Registrar, NCDRC
- iv) PA to Deputy Registrar, NCDRC
- v) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- vi) Guard File.